GOODS & SERVICES TAX (GST)

PRESENTATION PLAN

- WHY GST: PERCEIVED BENEFITS
- EXISTING INDIRECT TAX STRUCTURE
- ❖ FEATURES OF CONSTITUTION AMENDMENT ACT
- GST COUNCIL
- ❖ FEATURES OF PROPOSED GST MODEL
- ❖ FEATURES OF DRAFT GST LAW
- * GSTN
- ROLE OF CBEC
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WHY GST?

PERCEIVED BENEFITS

WHY GST: PERCEIVED BENEFITS

To Trade

- Reduction in multiplicity of taxes
- Mitigation of cascading/ double taxation
- More efficient neutralization of taxes especially for exports
- Development of common national market
- □ Simpler tax regime
 - Fewer rates and exemptions
 - Distinction between Goods & Services no loner required

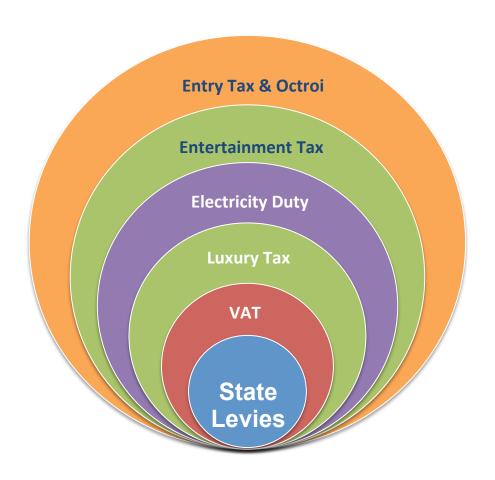
To Consumers

- □ Simpler Tax system
- Reduction in prices of goods & services due to elimination of cascading
- Uniform prices throughout the country
- Transparency in taxation system
- Increase in employment opportunities

EXISTING INDIRECT TAX STRUCTURE

EXISTING INDIRECT TAX STRUCTURE





FEATURES OF CONSTITUTION AMENDMENTACT (CAA)

FEATURES OF CAA....

- CAB passed by Rajya Sabha on 03.08.2016 & Lok Sabha on 08.08.2016
- Notified as Constitution (101st Amendment) Act, 2016 on 08.09.2016
- Key Features:
 - Concurrent jurisdiction for levy & collection of GST by the Centre & the States – Article 246A
 - □ Centre to levy & collect IGST on supplies in the course of inter-State trade or commerce including imports Article 269A
 - to be apportioned between Union & States on recommendations of the GST Council (GSTC)
 - Parliament to have powers to formulate principles for determining when a supply takes place in course of inter-State trade or commerce

....FEATURES OF CAA....

- Key Features contd.
 - Compensation for loss of revenue to States for five years on recommendation of GSTC - Clause 19
 - GST defined as any tax on supply of goods or services or both other than on alcohol for human consumption -Article 366 (12A)
 - □ Goods includes all materials, commodities & articles -Article 366 (12)
 - □ Services means anything other than goods Article 366 (26A)
 - □ GST on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas & aviation turbine fuel to be levied from a later date on recommendations of GSTC

....FEATURES OF CAA....

- Key Features contd.
 - □ GSTC Article 279A
 - To be constituted by the President within 60 days from the coming into force of the Constitution Amendment
 - Consists of Union FM & Union MOS (Rev)
 - Consists of Ministers in charge of Finance / Taxation of each State
 - Chairperson Union FM
 - Vice Chairperson to be chosen amongst the Ministers of State Government
 - Quorum is 50% of total members
 - Decisions by majority of 75% of weighted votes of members present & voting

....FEATURES OF CAA

- Key Features contd.
 - □ GSTC proposed Article 279A
 - Weightage of votes:
 - Centre 1/3rd of total votes cast
 - States (all taken together) 2/3rd of total votes cast
 - Council to be guided by need for
 - a harmonized structure of GST; and
 - a harmonized national market for goods & services
 - Council to make recommendations on
 - Taxes, etc. to be subsumed in GST
 - Exemptions & thresholds
 - GST rates
 - Band of GST rates
 - Model GST Law & procedures

GST COUNCIL

GST COUNCIL....

- GST Council constituted w.e.f. 12.09.2016
- Seven Meetings held so far: Decisions
 - ☐ Threshold limit for exemption to be Rs. 20 Lakhs (Rs. 10 lakhs for special category States)
 - □ Compounding threshold limit to be Rs. 50 Lakhs not available to service providers & manufacturers (except of notified goods)
 - ☐ Government may convert existing Area based exemption schemes into refund based scheme
 - Formula for calculating compensation finalized

....GST COUNCIL

- Seven Meetings held so far: Decisions
 - ☐ CGST & SGST Model Law broadly approved
 - □ Tax rates
 - Four tax rates namely 5%, 12%, 18% and 28%
 - Some goods and services would be exempt
 - Separate tax rate for precious metals
 - Cess over the peak rate of 28% on specified luxury and sin goods

FEATURES OF PROPOSED GST MODEL

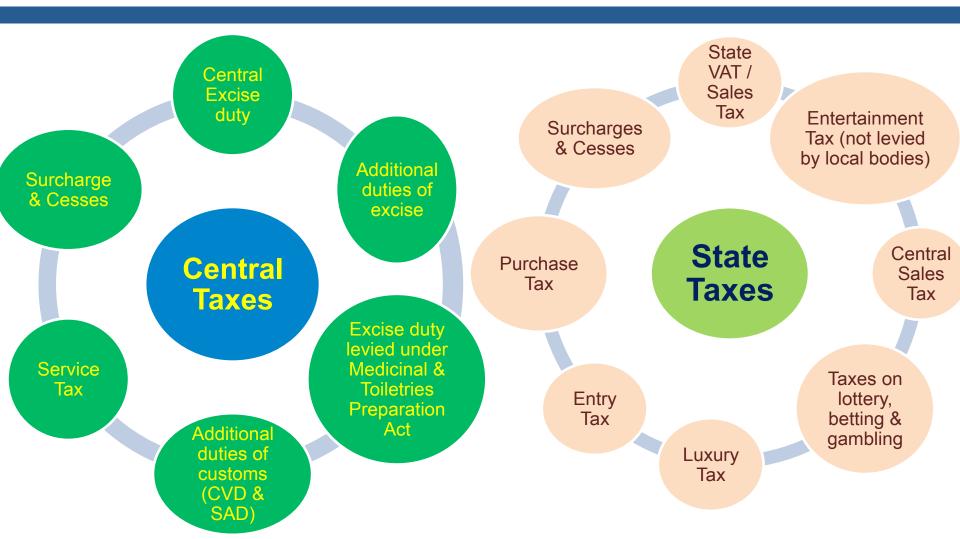
GST – FEATURES....

- Destination-based Consumption Taxation
- Applies to all supplies of goods / services (as against manufacture, sale or provision of service) made for a consideration except –
 - Exempted goods / services common list for CGST & SGST
 - Goods / services outside the purview of GST
 - Transactions below threshold limits
- Dual GST having two concurrent components
 - □ Central GST (CGST) levied & collected by Centre
 - State GST (SGST) levied & collected by States
- CGST & SGST on intra-State supplies of goods / services in India

....GST - FEATURES....

- IGST levied & collected by the Centre applicable to
 - Inter-State supplies of goods / services in India
 - Inter-State stock transfers of goods
 - Import of goods / services
 - Export of goods / services (if made on payment of GST under claim of rebate)
- Export of goods / services Zero rated
- All goods or services likely to be covered under GST except:
 - Alcohol for human consumption State Excise + VAT
 - Electricity Electricity Duty
 - Sale / purchase of Real Estate Stamp Duty + Property Taxes
- Five specified petroleum Products to be brought under GST from a later date on recommendation of GSTC
- Tobacco Products under GST + Central Excise

....GST - FEATURES....

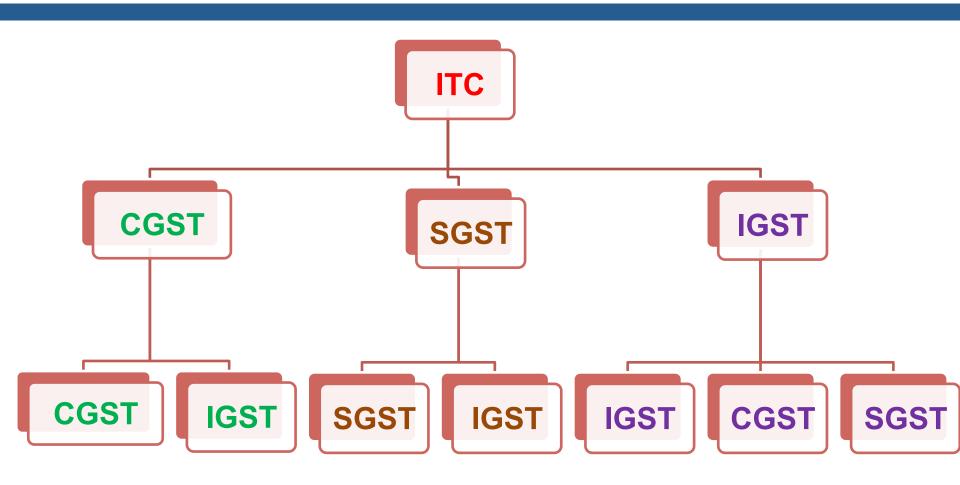


Central & State Taxes to be subsumed in GST

....GST – FEATURES....

- Floor rate with a small band of rates for standard rated goods / services for CGST & SGST
- Optional Threshold exemption in both components of GST
- Optional Compounding scheme for taxpayers having taxable turnover up to a certain threshold above the exemption

....GST - FEATURES....



Utilization of Input Tax Credit (ITC)

FEATURES OF DRAFT GST LAW (MGL)

- Tax on supply of goods or services rather than manufacture / production of goods, provision of services or sale of goods
- Powers to declare certain supplies as supply of goods or of services Schedule II
- Powers to declare certain activities/transactions as neither supply of goods nor of services -Schedule III
- On Intra-State supplies of goods and/ or services CGST & SGST shall be levied by the Central and State Government respectively, at the rate to be prescribed
 - Maximum rate ring fenced in law
- On Inter -State supplies of goods and/ or services IGST shall be levied by the Central Government, at the rate to be prescribed
 - Maximum rate ring fenced in law
- Elaborate Rules provided for determining the place of supply
 - Intra-State supply of goods and/or services where the location of the supplier and the place of supply are in the same State
 - Inter-State supply of goods and/or services where the location of the supplier and the place of supply are in different States

- Liability to pay tax arises only when the taxable person crosses the exemption threshold
- Taxable person is a person who is registered or required to be registered under Schedule - V
- Provision for levy of tax on fixed rate on aggregate turnover upto a prescribed limit in a financial year (Composition scheme) without participation in ITC chain
- Elaborate principles devised for determining the time of supply of goods and services with following being crucial determinants with certain exceptions:
 - □ Date on which supplier issues invoice
 - Date on which supplier receives the payment, whichever is earlier

- Tax is to be paid on Transaction value (TV) of supply generally i.e. the price actually paid or payable for the supply of goods and/or services
- ITC is available in respect of taxes paid on any supply of goods and / or services used or intended to be used in the course or furtherance of business (i.e. for business purposes)
- Negative list approach for non-allowance of ITC
- ITC of tax paid on goods and / or services used for making taxable supplies by a taxable person allowed subject to four conditions:
 - possession of invoice;
 - receipt of goods or services;
 - □ tax actually paid by supplier to government;
 - furnishing of return
- Full ITC allowed on capital goods in one go except in respect of pipelines and telecommunication tower where ITC would be allowed in three equal annual instalments

- Input Service Distributor mechanism for distribution of ITC of input services
- Proportionate credits allowed in case inputs, inputs services and capital goods are partly used for business and partly for non-business purposes
- Proportionate credits allowed in case inputs, inputs services and capital goods are used for taxable including zero rated and exempt (including non-taxable) supplies
- ITC cannot be availed after filing of return for the month of September of next Financial Year or filing of Annual Return
- ITC available only on provisional basis for a period of two months until payment of tax and filing of valid return by the supplier
- Matching of supplier's and recipient's invoice details
 - ITC to be confirmed only after matching of such information
 - □ ITC to be reversed in case of mis-match

- PAN based Registration
 - required to be obtained for each State from where taxable supplies are being made
- A person having multiple business verticals in a State may obtain separate registration for each business vertical
- Liability to be registered:
 - Every person who is registered or who holds a license under an earlier law;
 - Every person whose turnover in a year exceeds the threshold
- A person, though not liable to be registered, may take voluntary registration
- Certain suppliers liable for registration without threshold

- Registration to be given by both Central and State Tax Authorities on a common e-application
- Deemed registration after three common working days from date of application unless objected to
- Self –serviced Amendments except for certain core fields
- Provision for surrender of registration and also for suo-moto cancellation by the tax authorities
- Normal taxpayers, compositions taxpayers, Casual taxpayers, non-resident taxpayers, TDS Deductors, Input service Distributors (ISDs) to file separate electronic returns with different cut-off dates
- □ Annual return to be filed by 31st December of the following Financial Year along with a reconciliation statement
- Short-filed returns not to be treated as a valid return for matching & allowing ITC and fund transfer between Centre and States
- Tax Return Preparers scheme to assist taxpayers mainly in filing of returns

- System of electronic cash ledger and electronic ITC ledger
- Tax can be deposited by internet banking, NEFT / RTGS, debit/credit card and Over The Counter
- Date of credit to the Govt. account in the authorized bank is the date of payment for credit in electronic cash ledger
- Payment of Tax is made by way of the debit in the electronic cash or credit ledger
- Cross-utilization of ITC between CGST & IGST, between SGST & IGST allowed
- Hierarchy for discharging payments of various tax liabilities
- Provision for TDS on certain entities
- E-Commerce Operators, facilitating supplies by other suppliers, to collect Tax at source (TCS), at the time of supply, out of payments to be made to such suppliers

- Time limit for refund of tax or interest is two years
- Refund of accumulated ITC allowed in case of exports or where the credit accumulation is on account of inverted duty structure
- Refund to be granted within 60 days from the date of receipt of complete application
- Interest is payable if refund is not sanctioned within 60 days
- Refund claim along with documentary evidence is to be filed online without any physical interface with tax authorities
- Immediate provisional sanction of 90% of refund claim on account of exports
- Principle of "Unjust enrichment" to be satisfied
- Tax refund will be directly credited to the bank account of applicant
- Refund can be withheld in specified circumstances even without any stay from any higher appellate fora

- □ Self –assessment of tax
- Provisions for assessment of non-filers, unregistered persons& summary assessments in certain cases
- □ Provision made for provisional assessment on request of taxable person – to be finalized in six months
- Audit can be conducted at the place of business of the taxable person or at the office of the tax authorities, after prior intimation to taxable person
- Audit to be completed within 3 months, extendable by a further period of 6 months
- On conclusion of audit, the taxable person to be informed about findings, his rights and obligations and reasons for the findings

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- Adjudication order to be issued within 3/5 years of filing of annual return in normal cases & fraud / suppression cases respectively
- SCNs to be issued at least 3 months and 6 months prior to last date of passing adjudication order in normal cases and in fraud etc. respectively
- Taxable person can settle at any stage, right from audit/investigation to the stage of passing of adjudication order and even thereafter
- Officers to have power of search & seizure with inbuilt safeguards
- Restricted power to arrest and for prosecution provided for
- Elaborate provisions made for appeals up to Supreme Court
- Alternate dispute resolution mechanism of advance ruling provided for
- Comprehensive transitional provisions for smooth transition to GST
- Provision for Job work provided
- System of GST Compliance rating provided
- Anti-profiteering provision made to dis-incentivize non-passing of price reduction benefits to consumers

GSTNETWORK (GSTN)

GSTN

- Incorporated on 28.03.2013 as Section 25 private limited company with authorized equity of Rs. 10 crore
- Strategic control to remain with Government
- Equity Holders
 - □ Central Government 24.5%
 - □ EC and all States together 24.5%
 - ☐ Financial Institutions 51%
- To function as a Common Pass-through portal for taxpayers-
 - □ submit registration application
 - □ file returns
 - □ make tax payments
- Appointed Infosys as Managed Service Provider (MSP)

ROLE OF CBEC

ROLE OF CBEC

- Prominent role as custodian of Centre's fiscal destiny in relation to indirect taxes
- Role in Policy making: Drafting of GST Law, Rules & Procedures – CGST & IGST Law
- Assessment, Audit, Anti-evasion & enforcement under CGST & IGST Law
- Levy & collection of Central Excise duty on products outside GST – Petroleum Products & Tobacco
- Levy & collection of Customs duties
- Evolving a joint Dispute resolution mechanism
- Developing linkages of CBEC GST System with GSTN
- Training of officials of both Centre & States

WAY FORWARD

WAY FORWARD....

- Recommendation of Model GST laws by GST Council
- Cabinet Approval for the CGST and IGST laws by Centre and for SGST laws by all states
- Passage of CGST and IGST laws by Parliament and passage of SGST laws by all State legislatures
- Recommendation of Model GST Rules by GST Council
- Notification of GST Rules
- Recommendation of GST Tax rates by GST Council
- Establishment and upgradation of IT framework

....WAY FORWARD

- Meeting implementation challenges
- Effective coordination between Centre & State tax administrations
- Reorganization of field formations
- Training of Officials and Trade & Industry
- Augmentation of human resources
- Spreading Accounting Literacy
- Developing IT skills
- Reorganisation of Audit procedures
- Harmonization of processes & procedures between CGST / IGST & SGST Law

